

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL CENTRAL  
ZONAL BENCH AT BHOPAL (M.P.)**

**ORIGINAL APPLICATION NO. 68/2024(CZ)**

**Suo Motu Action On The News Paper  
Article Published In Rajasthan Patrika  
Balotra Edition On 16th March 2024  
Regarding Spreading Of Chemical Water  
Effluent Released By  
The Industries Rajasthan**

**APPLICANT(S)**

**VERSUS**

**STATE OF RAJASTHAN AND ORS.**

**RESPONDENTS**

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**PLACE: BHOPAL**

**DATE: 29/07/24**

  
**SHOEB H KHAN**

**COUNSEL FOR RESPONDENT NO.3**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL CENTRAL**  
**ZONAL BENCH AT BHOPAL (M.P.)**  
**ORIGINAL APPLICATION NO. 68/2024 (CZ)**

**Suo Motu Action On The News Paper**  
**Article Published In Rajasthan Patrika**  
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**The Industries Rajasthan**

**APPLICANT(S)**

**VERSUS**

**STATE OF RAJASTHAN AND ORS.**

**RESPONDENTS**

**COMPLIANCE REPORT IN TERMS OF ORDER DATED 19.03.2024**  
**PASSED BY THIS HON'BLE TRIBUNAL**

That in terms of directions issued by this Hon'ble Tribunal dated 19.03.2024 the Respondent No.3 is submitting the compliance report which may be kindly taken on record.

**PRAYER**

It is therefore prayed that this Hon'ble Tribunal may graciously be pleased to take this status report on record in the interest of justice.

**PLACE: BHOPAL**

**DATE: 29/07/24**

  
**SHOEB H KHAN**

**COUNSEL FOR RESPONDENT NO.3**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL CENTRAL  
ZONAL BENCH AT BHOPAL (M.P.)**

**O.A. NO. 68/2024(CZ)**

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**SUO MOTO**

**VERSUS**

**STATE OF RAJASTHAN**

**RESPONDENT**

**AFFIDAVIT**

I Mahaveer Singh  
Jodha s/o Sh. Mool Singh R/o Jodhpur, Raj. Post Subdivisional Officer  
Jodhpur (South)  
do hereby solemnly affirm on oath and state as under:-

1. That I am well acquainted with the facts of the present case and the reply has been drafted by counsel for answering respondent on my instructions and contents thereof, have also been explained to me.
2. That I have read and understood the same and the reply to the application is true further nothing has been concealed by the Applicant.
3. That affidavit is executed in support of this reply to Original Application.

  
DEPONENT

**VERIFICATION**

I Mahaveer Singh  
Jodha the above named deponent do hereby verify that the contents of the aforesaid affidavit from paragraph 1 to 3 are true and correct to the best of my knowledge and belief.

Verified on this      day of      2024.

  
DEPONENT

PLACE: Jodhpur

**SHOEB H KHAN**

DATE: 28/7/24 **COUNSEL FOR ANSWERING RESPONDENT**

# **Interim Status Report**

**In The Matter**

**Of**

**Sou Moto Action**

**“On The News Paper Article Published  
In Rajasthan Patrika Balotra Edition On  
16th March 2024 Regarding Spreading  
Of Chemical Water Effluent Released  
By the Industries, Rajasthan”**

**Applicant(s)**

**Vs**

**State of Rajasthan & Ors.**

**Respondent(s)**

**By the Committee constituted vide  
order dated 09/05/2024**

**RajKaj Ref  
8528866**



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Magistrate  
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**Status report of the Joint Committee in compliance to the**  
**Hon'ble NGT**  
**Original Application No. 68/2024 (CZ)**

In compliance of Hon'ble NGT Central Zone Bench, Bhopal order dated 16/04/2024 in the matter of Original Application No. 68/2024 (CZ) Suo Motu w.r.t a newspaper article published in Rajasthan Patrika Balotra edition on 16.03.2024 regarding "**Spreading of Chemical effluent**", State Board vide order dated 09/05/2024 (Copy of office order is enclosed and marked as Annexure- 'A') constituted a committee of 06 members under the Chairmanship of District Collector, Jodhpur. The committee was entrusted to present the factual status of the problem.

The joint committee conducted a comprehensive inspection of the entire stretch of river Jojhari, evaluating the different issues pertaining to the discharge points into the river Jojhari. The river receives an influx of about 250 MLD of wastewater, including both domestic and industrial sources. It was observed that following the implementation of enhancements to all sewage treatment facilities (upgradation of existing- 130 MLD, under-construction- 65 MLD and upcoming-30 MLD), no disparity between the amount of domestic wastewater produced (220 KLD) and the volume treated shall prevail. With the conveyance system upgrade in place, there will be no untreated textile waste water (8-10 MLD) entering the RIICO drain, ensuring that the existing Common Effluent Treatment Plant (CETP) capacity of 20.00 MLD is fully utilized. Furthermore, through the diligent efforts of the enforcement committee, it is proposed that the illegal discharge shall be reduced substantially.

**Preface**

Jodhpur city comes under Jodhpur Metropolitan area. As per 2011 census, population of Jodhpur city was about 1,138,300. Total water supply in the city and nearby areas is about 380 MLD met through the Indra Gandhi Canal(330 MLD) and ground water(50 MLD). The water is supplied through Kayalana Lake. Prominent River of the area is Jojhari which is a non-perennial river. The city has lot of industrial development within its limits.

This industrial development includes the MSMEs falling under different industrial sectors namely: **Textile, Steel, Guar Gum,**

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Handicraft, stone processing etc. These industries are established in confirming and non- confirming areas. The city has 07 declared industrial areas namely: behind New Power House, Marudhar Industrial Area, Heavy Industrial Area, Light Industrial Area, Basni (Ph I & II) (mainly Steel & Textile sector development), Boranada (mainly Handicraft sector), and Mandore (Heterogeneous type). In above development, industries of Textile (305 No.) and Steel (80 No.) sectors are predominantly effluent generating industries in nature.

In and around Jodhpur city the only topographical passage for flow of effluent (storm water, domestic sewage and trade) is the Joghari River which further aggravates due to inadequate facilities for handling & treatment of domestic sewage and due to discharge of both trade and domestic sewage into Joghari River which further leads to problem of water logging in between the border areas of District Balotra and Jodhpur. River Joghari originates from the hillocks near village Pondlu in Nagaur District and flows for about 83 km from northeast to southwest via Jodhpur.

The topography of river Joghari is that the entire flow takes place downstream towards village Araba via Dhawa and Doli villages near Balotra and Jodhpur District's border areas. It is pertinent to mention that Balotra District is located at the downstream of river Joghari and no effluent (storm/trade/sewage) flows towards the downstream of river Joghari. The Araba village is situated at a distance of 45-50 KM from Jodhpur city in the south west and 55-60 KM from Balotra.

The main grievance of these villages is flooding from the effluent originating from Jodhpur City, which during the peak monsoon season completely floods off all the nearby areas and agricultural fields. As per the available records, Joghari river exists in the revenue records till village- Dhawa, District- Jodhpur, afterwards, the river does not exists in the records of District- Balotra thereby the effluent is forming its natural passage and spread over the agriculture fields and nearby side of Balotra-Jodhpur highway.

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logging in these areas persists from a very long time.



Google imagery showing the passage of River Jojhari and the affected areas of village- Doli Kalan and Doli Rajguru.

**Present status of generation, treatment and disposal of industrial effluent and city sewage in Jodhpur are as under:**

The committee visited all the points across the stretch of river Jojhari starting from upstream i.e. Khokhariya baas and Nandri to downstream upto village- Dhawa which is the last revenue village of Jodhpur District. The committee visited all the Common Sewage Treatment Plants(CSTP) i.e. Nandri, Uchyarda, Basni Benda, Vivek Vihar, Jhalamand, Salawas(Phase- I and II), and CETP also. It was felt that different channels of river Jojhari had different issues and hence must be dealt differently. A survey of such channel-wise issues is presented in the table below:-

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S.No	Locations	Waste water Generation	Treatment Capacity of STP	Quantum of Waste water currently treated/ or proposed to be treated	Remarks of the Committee
1.	Nandri (Existing)	25 MLD	20 MLD	20.00 MLD	The existing STP of 20.00 MLD includes oxidation ponds only due to which it is unable to meet the prescribed standards. Under the National River Conservation Plan (NRCP), administrative approval and expenditure sanction has been obtained vide letter dated 08/03/2024 for the upgradation of existing STP upto 30.00 MLD on SBR technology by which it shall meet the prescribed standards.
2.	Uchiyada (Proposed)	8 -10 MLD	10 MLD	10.00 MLD	Shall be commissioned by October, 24.
3.	Basni Benda (Proposed)	Approx. 22-25 MLD	40 MLD	22-25 MLD currently. Can be increased to 40.00 MLD by connecting one more stream of waste water.	Shall be commissioned by June, 24. The proposed STP has spare quantum of waste water to be treated. This can be met out by including one more stream of waste water of city area so that maximum utilization of capacity of STP can be made.
4.	Vivek Vihar (Proposed)	10 MLD	15 MLD	15.00 MLD	Shall be commissioned by October, 24.
5	Jhalamand (Proposed)	5-6 MLD	10.00 MLD	-	Under the National River Conservation Plan (NRCP), administrative approval and expenditure sanction has been obtained vide letter dated 08/03/2024 for the upgradation of existing STP upto 30.00 MLD on SBR technology by which it shall meet the prescribed standards.

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					been made vide letter dated 04/03/2024, for design of complete sewerage system and proposal of development of new STP for Jhalamand Area of 10.00 MLD capacity.
6	Salawas (Existing)	100 MLD	100.00 MLD	80.00 MLD. Can be upgraded to 100 MLD after connecting additional stream.	<p>The existing STP is based on Activated Sludge Process (ASP) and is of 100 MLD capacity. The waste water reaching for treatment is about 70-80 MLD.</p> <p>The present STP is unable to meet the prescribed standards after treatment, therefore, under Amrut 2.0, upgradation work to MBBR based technology has commenced. The work order by Municipal Corporation (North &amp; South) Jodhpur dated 10/08/2023 is enclosed vide which the work of upgradation is expected to be finished by August, 2025.</p> <p>Also, Under the National River Conservation Plan(NRCP), another administrative approval &amp; Expenditure sanction for "Interception &amp; Diversion of sewerage water from existing drains to nearest STP for treatment purposes has been issued vide order dated 04/03/2024. Vide this project, the quantum of waste water reaching to the existing STP's shall increase.</p>

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7	Jojhari railway bridge	Approx 35-40 MLD (RIICO Drain +CETP outlet +Bhairav Nallah)	Nil	<p>A. There are two existing CETP's in Jodhpur (Textile- 18.5 MLD+ Steel- 1.5 MLD). The treated waste water from the CETP's is disposed off into RIICO drain which ultimately joins River Jojhari at Salawas Railway bridge. <b>The quantum of treated waste water is 10-12.00 MLD.</b> About 2.0 MLD of treated waste water is reused by member units/ within CETP for dosing purpose.</p> <p>B. Also, the existing conveyance system transporting the textile waste water to CETP is old and has been choked due to wear and tear, <b>about 8-10 MLD of untreated textile waste water makes its way into RIICO drain.</b> RIICO has sanctioned the upgradation work of the existing conveyance system under the PM Gati Shakti scheme of R. 23.81 crores. RIICO has subleased the work to RUIDP has started the work of laying down of new conveyance system, which is expected to be completed within next 06 months.</p> <p>C. Around 8 to 10 MLD</p>
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				<p>wastewater is directly discharged into the RIICO drain from areas like Derby Colony, Rameshwar Nagar and Haddi Mill, near Basni Area. In addition, about 4-5 MLD of domestic wastewater is discharged into the RIICO drain from Bherav Nalla also.</p> <p>The work for Bhairav Nallah diversion is ongoing by RUIDP and soon to be expected to be completed. JoDA and RIICO has been directed to to examine in details and prepare a Detailed Project Report (DPR) along with all pertinent points to handle the issue.</p>
8	Salawas Bridge	Approx 20-22 MLD (Industrial effluent - 10 MLD+ sewage- 10-12 MLD)	Nil	<p>Due to the actions initiated by the enforcement committee i.e. demolition of 12 illegal industries of the said area, the flow of waste after has been reduced. Moreover, to cater to the domestic waste water, JoDA has been directed to prepare a DPR for establishment of Sewage Treatment Plant (STP) of adequate capacity.</p>
9	Bhandu Road Bridge	Approx. 2 MLD- Industrial effluent	Nil	<p>Due to the action initiated by the enforcement committee, the illegal activity has been stopped. Also, the work of</p>

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		(Illegal textile activity)			legalization is being undertaken.
10	Dhawa	0.3 MLD	Nil		Action against illegal factories have been initiated.
	<b>Total</b>	<b>250 MLD (Approx. )with 220 MLD domestic waste water and 30 MLD industrial waste water</b>	<b>225 MLD (after commencement of all STP's) + 20 MLD existing CETP &amp; upgradation of existing conveyance system +5 MLD by upgradation of Bheravnallah</b>		That after the commencement of all STP's(upgradation and new), no gap shall exists between domestic waste water generated and treated. After the upgradation of conveyance system, no untreated textile waste water(8-10 MLD) making its way into RIICO drain shall also subside. Also, by the continuous work of enforcement committee, we further propose to reduce the illegal discharge.

The photographs of the visits carried out by the joint committee are enclosed as **Annexure- A**. The sanctioned project details are enclosed as **Annexure- A-1**.

### Enforcement Committee

An enforcement committee has been constituted by the District Collector, Jodhpur vide order dated 30/03/2024 under the chairmanship of Deputy Commissioner, JoDA, Jodhpur to verify all the points of legal and illegal discharge of waste water into River Jojhari.

A team was also constituted by RSPCB, HQ vide letter dated 15.05.2024 to carry out survey of water polluting industries located in industrial areas of Jodhpur such as Basni Industrial Area, Heavy Industrial Area, Light Industrial Area and to carry out night surveillance of these areas. (Copy of the order enclosed as **Annexure-B**)

### Actions initiated by the enforcement committees:-

To verify operations of illegal industries, teams carried out day as well as night surveillance along with officials from Jodhpur Development

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Department, Pollution Control Board. Approx 90-95 units were verified by team and following are details of night surveillance –

1. Night surveillance dated 14.05.2024, location village – Salawas Area was verified on which earlier textile units were operative. Out of which 01 unit was found operative and 04 units were non-operative and rest units has converted their industrial process into handicraft sector. (Copy of Mauka Fard is attached)
2. Night surveillance dated 15.05.2024, location Village - Jhalamand, Banar, Nandri, Gujravas area was verified on which earlier textile units were operative. It was found that 06 units have installed P&Ms and found engaged in processing of textile activity and 01 unit was found closed. (Copy of Mauka Fard is attached).
3. Night surveillance dated 19.05.2024, location village – Tanawara, Bhandu area were verified on which earlier textile units were operative. It was found that 02 units was found operative and engaged in textile processing activity and 01 unit was found closed. (Copy of Mauka Fard is attached)
4. On 20<sup>th</sup> May 2024 JoDA executed work of demolition of washing tanks used for textile activity located at Kh. 233 Village – Salawas, Tehsil – Luni District – Jodhpur. Demolition of other units locted on Kh. 232, 219, 224/1 & 233/1 was not executed by team because Sonaram s/o Pemaram, Virendra Patel s/o Sonaram, Padmaram, Vikram Patel gave a representation to Tehasildar (Zone-3) that they will remove all P&Ms related to textile activity within 03 days else JoDA can demolished if they were found doing non-compliance. (Copy of Mauka Fard is attached)
5. In this JoDA has dismantled P&Ms related to textile activity in Salawas Area, Tanawara Area, Banad Area comparing 12 units were dismantled. Apart from this 02 units are in process of legalizing themselves and 03 units have sought time/under process.

All the mauka fards of the action initiated are enclosed as **Annexure-C**.

In the same sequence, Rajasthan State Pollution Control Board, Jodhpur has constituted teams in compliance of the orders of Headquarters dated 15/05/2024 to ensure monitoring of the activities of illegally operated units from 19/05/2024 onwards.

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21/05/2024 for the prevention of illegally operating units. Following actions has been taken by the State Board -

1. Cleaning of RIICO drains were carried out in Basni Industrial Area by RSPCB & RIICO.
2. Identification of any manhole overflowing trade effluent and any bypass arrangement made into RIICO drain.
3. Checking of any illegal discharge into RIICO drain through flexible pipes, domestic discharge. It was also verified by team that industry should have its own septic tank followed by soak pit for disposal of domestic sewage. And no outlet should be their falling into RIICO drain outside premises.
4. 220 Industries were verified by team out of which industries which have any kind of non-compliance, a site memo was issued to 140 nos. which were not complying conditions of Consent to Operate issued by State Board.
5. State Board is receiving reply of site memo issued during survey and verification of reply is under process. Action will be taken post verification of reply.
6. Directions for Closure have been issued to 26 industries, on the basis of non-compliance of Environmental laws from 01/01/24 to till date.
7. Joint survey was also carried out by officials of JodA & RSPCB of textile industries located in Junao ki Dhani Area and Basni Industrial Area.

**Actions Initiated at the District Level:-**

By far, following actions have been initiated at the district level:-

1. National River Conservation Directorate(NRCD) has sanctioned 04 no of projects amounting to Rs. 172.58 crores, details as mentioned below, which shall act as a precursor in the rejuvenation of river Joghari:-
  - a. Interception and Diversion of sewerage water from existing drains to nearest STP for treatment purpose in Jodhpur city for pollution abatement of river Joghari at Jodhpur.
  - b. Design of complete sewerage system and proposal of development of new STP's for Jhalamand area.
  - c. Sewer Rehabilitation of old and deteriorated pipes by trenchless CIPP technology for main trunk sewer line heading towards Nandri and Salawas STP's for pollution abatement of Joghari river at Jodhpur.

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- d. Establishing and commissioning of 30 MLD sewage treatment plant at Nandri for pollution abatement of Joghari.
2. RIICO has sanctioned an amount of Rs. 23.81 crores for upgradation of conveyance system for carrying out the textile waste water from textile industries to the CETP under the Prime Minister's "Gati Shakti Scheme". The work of the said project has already commenced and is expected to be finished within next 06 months.
  3. The work of installation and commissioning of the SCADA meters and auto cut system has been completed in all the textile and steel re-rolling member units. The work of Calibration of flow meters and SCADA system shall soon be commenced.
  4. The work of calling tenders for upgradation of existing CETP (Steel vertical) for upgradation to ZER Liquid Discharge (ZLD) is under process. It is expected that the work shall be completed by 31<sup>st</sup> March, 2025.

**Recommendations of the Committee:-**

The committee is of the opinion that the different channels of River Joghari had different issues and hence must be dealt differently, the details are as follows:-

1. Both the existing Common Effluent Treatment Plants(CETP's) to upgrade to Zero Liquid Discharge(ZLD) within the stipulated timelines.
2. A new CETP (on ZLD basis) for which land has already been allotted by RIICO should be commenced.
3. Two nos of Sewage Treatment Plants(STP) to cater the domestic waste water, One at Salawas and other near Haddi Mill and Derby colony is proposed.
4. Water reuse from existing STP's through pumping stations to Boranada and other outskirt area is also proposed.

  
(Shilpi Sharma)

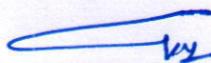
R.O, RPCB

  
(Vineet Gupta)

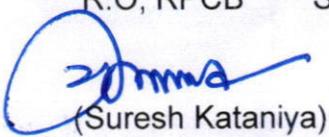
SRM, RIICO Boranada

  
(Kuldeep Dhadhich)

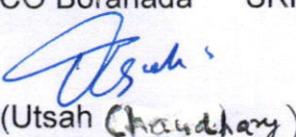
SRM, RIICO Boranada,

  
(J.C Vyas)

SEE, PHED-City

  
(Suresh Kataniya)

SEE, WRD, Jodhpur

  
(Utsah Chaudhary)  
Commissioner, JoDA

(Gaurav Agarwal)  
District Collector, Jodhpur

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F. No J-24021/4/2024-NRCD-II  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
National River Conservation Directorate

Pt. Deendayal Antyodaya Bhawan,  
C.G.O. Complex, Lodhi Road,  
New Delhi-3

Dated: 04<sup>th</sup> March, 2024

To,

The Additional Chief Secretary,  
Department of Water Resource,  
Govt. of Rajasthan,  
Bhawani Singh Road, C Scheme,  
**Ashok Nagar, Jaipur, Rajasthan 302005**

**Sub: Administrative Approval & Expenditure Sanction for the project "Interception & Diversion of Sewerage Water from Existing Drains to Nearest STP for Treatment Purposes in Jodhpur City for Pollution Abatement of River Jojari at Jodhpur, Rajasthan" under National River Conservation Plan - reg.**

Sir,

I am directed to convey sanction of the President to grant of Administrative Approval & Expenditure Sanction (AA&ES) for the project "Interception & Diversion of Sewerage Water from Existing Drains to Nearest STP for Treatment Purposes in Jodhpur City for Pollution Abatement of River Jojari at Jodhpur, Rajasthan" under the National River Conservation Plan (NRCP), at a cost of Rs.13.10 crore (Rupees Thirteen Crore and Ten Lakhs only). The details of component wise cost estimates are at **Annexure**.

2. The Administrative Approval & Expenditure Sanction is accorded subject to the following conditions: -

- (i) The project cost shall be shared on 60:40 between Govt of India and the State Govt. of Rajasthan. The share of Government of India shall be Rs.7.86 Crore and that of State Govt of Rajasthan as Rs.5.24 crore.
- (ii) Any cost escalation over and above the sanctioned cost, for whatsoever reasons, shall be the responsibility of the State Govt of Rajasthan/Local body.
- (iii) The period of completion of the project is 3 years from the date of issue of this AA&ES. Implementation of the project shall be monitored by the Govt. of Rajasthan to ensure completion of the project within the stipulated time.
- (iv) Proper operation & maintenance (O&M) of the assets created under the project shall be the responsibility of the Govt. of Rajasthan/local body. The cost of O&M shall be borne by the State Govt/local body.

(v) The proposed activities under the project shall conform to the environmental legislation, relevant codes for earthquake design and NDMA guidelines, guidelines of Bureau of Energy Efficiency and other related guidelines for energy efficiency building, etc.

(vi) No overlapping of the activities with the other project.

(vii) The State Govt shall ensure that funds releases made by Govt of India for the project are immediately transferred to the implementing agency. Also, the State Govt shall expeditiously release its corresponding share to avoid delays in project implementation.

(viii) It shall be the responsibility of the State Govt/local body to ensure that the assets are exclusively used for the purpose for which the grant is sanctioned and to maintain the assets and their records properly. All the assets acquired/created out of the grants shall not be disposed or utilized for any other purpose without approval of this Directorate.

(ix) The sanctioned amount shall be spent exclusively thereon as per the guidelines of the scheme and within the stipulated time. The liability of NRCD will not exceed the amount sanctioned for the project. Any unspent amount(s) should be surrendered to the Directorate. For carrying forward any unutilized amounts beyond the specified time limit, prior approval of this Directorate should be obtained.

**2.1** The Administrative Approval & Expenditure Sanction is further subject to the following conditions:-

(i) The relevant provisions of the General Financial Rules (GFR), 2017 shall be complied with. Department of Expenditure in the Ministry of Finance, vide OM dated 23<sup>rd</sup> March, 2021, has issued guidelines for adopting a new procedure of Single Nodal Agency (SNA) system for release of funds under Centrally Sponsored schemes (CSS). National River Conservation Plan being one of the CSS, release of funds shall be made as per the new system only.

(ii) To release funds for the project, the State Govt needs to complete all preparatory activities as per the provisions of the said system which necessitates designating a Single Nodal Agency for the scheme in the State, opening of Single Nodal Account for the scheme in a scheduled commercial bank, closing the bank accounts of Implementing Agencies down the ladder or converting them into zero balance subsidiary accounts etc.

(iii) The release of funds shall be made based on the budget provisioned towards the Central share and State share of the project in a financial year by the State Govt. and as per the funding mechanism of the SNA system.

(iv) The interest earned on the Central share shall be deposited in the consolidated funds of India.

(v) The State Govt shall transfer the Central share received in RBI account to SNA account within 21 days of its receipt and also release the corresponding State share within 40 days of release of central share.

(vi) To avoid excess release, the release would be 'On Account Payment' subject to post adjustable against other / subsequent release.

(vii) The funds for project implementation shall be released by Gol in installments, which shall be considered after scrutiny of the Utilization Certificate in FORM 12-C of GFR 2017, duly signed



by the authorized signatory along with the physical progress achieved component-wise, and ensuring that the matching share of the State Government has been released.

(viii) The Utilization Certificate (UCs) in the prescribed format shall be signed and stamped by the Head of the Organization, Head of the Accounts Department and field's based functionary at Executive Engineer level/ Principal Investigator, as applicable. The name and designation of the officers signing the UCs shall be clearly mentioned in full and capital letters.

(ix) The Government of India reserves the right to withdraw the sanction at any stage if it is convinced that the amount released has not been properly utilized or appropriate progress is not being made.

### **3. Audit**

(a) The Comptroller & Auditor General of India at his discretion shall have the right of access to the books and accounts of the Implementing Agency receiving the funds from the Government of India for the purpose of Audit.

(b) The books of accounts of the grantee, relating to this grant, shall be open to Audit by the Internal Audit Wing of this Ministry.

### **4. Project Management & Monitoring**

The State Government will critically monitor and review progress of the project in order to ensure that there is no time and cost overrun and it is commissioned on time. Review of the Schemes must be carried out from time to time so as to assess the expenditure trend and time schedule of the schemes and appropriate action against those responsible for delay shall be taken.

5. Any staff that may be employed for preparation, execution or operation of the project by the implementing agency are not to be treated as employees of the Government of India. They shall be governed solely by the rules of the grantee with respect to all matters including terms and tenure of service. The deployment of such staff at the time of completion or termination of the project will not be the concern or responsibility of the Government of India.

6. In case of violation of any of these conditions of the grant or in case of closure or dissolution of the grantee organization, the Government shall take possession of all the assets of the organization acquired out of the Government grants and use them in any manner deemed appropriate or to recover from the organization the value of such assets at its discretion.

7. The expenditure towards the project is debitable to Major Head '3601.06.101.04.04.35' - Grant-in Aid (Other Schemes Capital Assets) - National River Conservation Plan (NRCP) under Demand No.62- Ministry of Jal Shakti Department of Water Resources, River Development and Ganga Rejuvenation.

8. Monthly Physical & Financial Progress Reports, in the prescribed format, signed by at least two designated officers of the Implementing Agency, one of whom will be Chief Engineer / Head of the Department shall be regularly submitted to NRCD.



9. This issues under the powers delegated to the Department of Water Resources, River Development and Ganga Rejuvenation in the Ministry of Jal Shakti, and with the approval of the Secretary in the Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation as well as with the concurrence of IFD vide their diary number: 1040/IFD/2023-24 dated 28/02/2024.



(Yogesh Kumar)

Under Secretary to the Government of India

Tel, 24361057

Email:yogesh.kr@nic.in

Copy to:-

1. The Pay & Accounts Officer, D/o WR, RD & GR, Ministry of Jal Shakti, Sewa Bhawan, R K Puram, New Delhi - 66
2. DDO (NRCD)
3. The Chief Secretary, Government of Rajasthan, Ashok Nagar, Jaipur, Rajasthan 302007;
4. Jodhpur Development Authority, Opposite Railway Hospital Railway Hospital Road, Ratanada, Jodhpur, Rajasthan 342001.
5. Commissioner, Jodhpur Nagar Nigam, Polytechnic College Campus Residency Road.
6. Chief Engineer, Indra Gandhi Nahar Bhawan, Bhawani Singh Road, Jaipur 302005.
7. Joint Director of Audit-II, Commercial, Works, AGCR Building, IPEstate, New Delhi
8. Sanction Folder/Guard File/Computer Cell.

Annexure

Component-wise break up of cost estimates for the Project " Interception & Diversion of Sewerage Water from Existing Drains to Nearest STP for Treatment Purposes in Jodhpur City for Pollution Abatement of River Jojari at Jodhpur, Rajasthan" under NRCP.

Sl. No	Item	Cost (Rs. in lakhs)
1	Provision for Providing, Laying and Jointing of Rising Mains for Waste Water Transmission from Drains to respective STPs	691.42
2	Provision of Pump House and Pumping Machinery	472.15
3	<b>Sub total (Row 1+2)</b>	<b>1163.57</b>
4	Centage @ 4 % of capital cost	46.54
5	Dedicated power connection	100.00
6	<b>Grand Total (Row 3+4+5)</b>	<b>1310.11</b>

\*\*\*\*\*



F. No.J-24021/1/2024-NRCD-II  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
National River Conservation Directorate

Pt. Deendayal Antyodaya Bhawan,  
C.G.O. Complex, Lodhi Road,  
New Delhi-3

Dated: 04<sup>th</sup> March, 2024

To,

The Additional Chief Secretary,  
Department of Water Resource,  
Govt. of Rajasthan,  
Bhawani Singh Road, C Scheme,  
Ashok Nagar, Jaipur, Rajasthan 302005

**Sub: Administrative Approval & Expenditure Sanction for the project "Sewer rehabilitation of old and deteriorated pipes by Trenchless CIPP Technology for main trunk sewer lines heading towards Nandari and Salawas STPs for pollution abatement of Jojari River at Jodhpur, Rajasthan" under National River Conservation Plan - reg.**

Sir,

I am directed to convey sanction of the President to grant of Administrative Approval&Expenditure Sanction (AA&ES) for the project "**Sewer rehabilitation of old and deteriorated pipes by Trenchless CIPP Technology for main trunk sewer lines heading towards Nandari and Salawas STPs for pollution abatement of Jojari River at Jodhpur, Rajasthan**" under the National River Conservation Plan (NRCP), at a cost of Rs.51.99 crore (Rupees Fifty One Crore and Ninety Nine Lakhs only). The details of component wise cost estimates are at **Annexure**.

2. The Administrative Approval & Expenditure Sanction is accorded subject to the following conditions: -

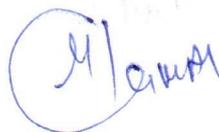
- (i) The project cost shall be shared on 60:40 between Govt of India and the StateGovt. of Rajasthan. The share of Government of India shall be Rs.31.19 Crore and that of State Govt of Rajasthanas Rs.20.80 crore.
- (ii) Any cost escalation over and above the sanctioned cost, for whatsoever reasons, shall be the responsibility of the State Govt of Rajasthan/Local body.
- (iii) The period of completion of the project is 3 years from the date of issue of this AA&ES. Implementation of the project shall be monitored by the Govt. of Rajasthan to ensure completion of the project within the stipulated time.
- (iv) Proper operation & maintenance (O&M) of the assets created under the project shall be the responsibility of the Govt. of Rajasthan/local body. The cost of O&M shall be borne by the State Govt/local body.



- (v) The proposed activities under the project shall conform to the environmental legislation, relevant codes for earthquake design and NDMA guidelines, guidelines of Bureau of Energy Efficiency and other related guidelines for energy efficiency building, etc.
- (vi) No overlapping of the activities with the other project.
- (vii) The State Govt shall ensure that funds releases made by Govt of India for the project are immediately transferred to the implementing agency. Also, the State Govt shall expeditiously release its corresponding share to avoid delays in project implementation.
- (viii) It shall be the responsibility of the State Govt/local body to ensure that the assets are exclusively used for the purpose for which the grant is sanctioned and to maintain the assets and their records properly. All the assets acquired/created out of the grants shall not be disposed or utilized for any other purpose without approval of this Directorate.
- (ix) The sanctioned amount shall be spent exclusively thereon as per the guidelines of the scheme and within the stipulated time. The liability of NRCD will not exceed the amount sanctioned for the project. Any unspent amount(s) should be surrendered to the Directorate. For carrying forward any unutilized amounts beyond the specified time limit, prior approval of this Directorate should be obtained.

**2.1** The Administrative Approval & Expenditure Sanction is further subject to the following conditions:-

- (i) The relevant provisions of the General Financial Rules (GFR), 2017 shall be complied with. Department of Expenditure in the Ministry of Finance, vide OM dated 23<sup>rd</sup> March, 2021, has issued guidelines for adopting a new procedure of Single Nodal Agency (SNA) system for release of funds under Centrally Sponsored schemes (CSS). National River Conservation Plan being one of the CSS, release of funds shall be made as per the new system only.
- (ii) To release funds for the project, the State Govt needs to complete all preparatory activities as per the provisions of the said system which necessitates designating a Single Nodal Agency for the scheme in the State, opening of Single Nodal Account for the scheme in a scheduled commercial bank, closing the bank accounts of Implementing Agencies down the ladder or converting them into zero balance subsidiary accounts etc.
- (iii) The release of funds shall be made based on the budget provisioned towards the Central share and State share of the project in a financial year by the State Govt. and as per the funding mechanism of the SNA system.
- (iv) The interest earned on the Central share shall be deposited in the consolidated funds of India.
- (v) The State Govt shall transfer the Central share received in RBI account to SNA account within 21 days of its receipt and also release the corresponding State share within 40 days of release of central share.
- (vi) To avoid excess release, the release would be 'On Account Payment' subject to post adjustable against other / subsequent release.
- (vii) The funds for project implementation shall be released by GoI in installments, which shall be considered after scrutiny of the Utilization Certificate in FORM 12-C of GFR 2017,



duly signed by the authorized signatory along with the physical progress achieved component-wise, and ensuring that the matching share of the State Government has been released.

(viii) The Utilization Certificate (UCs) in the prescribed format shall be signed and stamped by the Head of the Organization, Head of the Accounts Department and field's based functionary at Executive Engineer level/ Principal Investigator, as applicable. The name and designation of the officers signing the UCs shall be clearly mentioned in full and capital letters.

(ix) The Government of India reserves the right to withdraw the sanction at any stage if it is convinced that the amount released has not been properly utilized or appropriate progress is not being made.

### **3. Audit**

(a) The Comptroller & Auditor General of India at his discretion shall have the right of access to the books and accounts of the Implementing Agency receiving the funds from the Government of India for the purpose of Audit.

(b) The books of accounts of the grantee, relating to this grant, shall be open to Audit by the Internal Audit Wing of this Ministry.

### **4. Project Management & Monitoring**

The State Government will critically monitor and review progress of the project in order to ensure that there is no time and cost overrun and it is commissioned on time. Review of the Schemes must be carried out from time to time so as to assess the expenditure trend and time schedule of the schemes and appropriate action against those responsible for delay shall be taken.

5. Any staff that may be employed for preparation, execution or operation of the project by the implementing agency are not to be treated as employees of the Government of India. They shall be governed solely by the rules of the grantee with respect to all matters including terms and tenure of service. The deployment of such staff at the time of completion or termination of the project will not be the concern or responsibility of the Government of India.

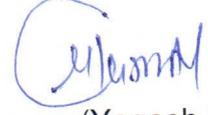
6. In case of violation of any of these conditions of the grant or in case of closure or dissolution of the grantee organization, the Government shall take possession of all the assets of the organization acquired out of the Government grants and use them in any manner deemed appropriate or to recover from the organization the value of such assets at its discretion.

7. The expenditure towards the project is debitable to Major Head '3601.06.101.04.04.35' - Grant-in Aid (Other Schemes Capital Assets) - National River Conservation Plan (NRCP) under Demand No.62- Ministry of Jal Shakti Department of Water Resources, River Development and Ganga Rejuvenation.

8. Monthly Physical & Financial Progress Reports, in the prescribed format, signed by at least two designated officers of the Implementing Agency, one of whom will be Chief Engineer / Head of the Department shall be regularly submitted to NRCD

*Manal*

9. This issues under the powers delegated to the Department of Water Resources, River Development and Ganga Rejuvenation in the Ministry of Jal Shakti, and with the approval of the Secretary in the Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation as well as with the concurrence of IFD vide their diary number: 1025/IFD/2023-24 dated 23/02/2024.



(Yogesh Kumar)

Under Secretary to the Government of India

Tel, 24361057

Email:yogesh.kr@nic.in

Copy to:-

1. The Pay & Accounts Officer, D/o WR, RD & GR, Ministry of Jal Shakti, Sewa Bhawan, R K Puram, New Delhi - 66
2. DDO (NRCD)
3. The Chief Secretary, Government of Rajasthan, Ashok Nagar, Jaipur, Rajasthan 302007;
4. Jodhpur Development Authority, Opposite Railway Hospital Railway Hospital Road, Ratanada, Jodhpur, Rajasthan 342001.
5. Commissioner, Jodhpur Nagar Nigam, Polytechnic College Campus Residency Road.
6. Chief Engineer, Indra Gandhi Nahar Bhawan, Bhawani Singh Road, Jaipur 302005.
7. Joint Director of Audit-II, Commercial, Works, AGCR Building, IPEstate, New Delhi
8. Sanction Folder/Guard File/Computer Cell.

## Annexure

Component-wise break up of cost estimates for the Project "Sewer rehabilitation of old and deteriorated pipes by Trenchless CIPP Technology for main trunk sewer lines heading towards Nandari and Salawas STPs for pollution abatement of Jojari River at Jodhpur, Rajasthan" under NRCP.

S. No.	Description	Quantity (m)	Cost (Rs. in lakhs)
	Rehabilitation of existing sewer pipeline by Cured-in-Place Pipe CIPP/ Machine Wound Spiral Lining (MWSL) method including site survey, plugging and flow diversion, cleaning, pre-lining CCTV survey, repair of defects, pre-lining measurements, designing, site preparatory work, installation of impregnated liner/ MWSL Liner, curing of liner using hot water/ steam recirculation, jointing, grouting, post-lining CCTV survey and measurement, commissioning and restoration of roads and services all inclusive.		
1	<b>Above 500 upto 750 mm</b> PHED CE office to Rameshwar Nagar to Dashahra Maidan KHB (600mm dia) (NNJ-South)	500	214.00
2	<b>Above 750 upto 1000 mm</b> Mata ka than road Dharamkanata to Saran Nagar ROB (800mm/900mm dia) (NNJ-North)	2700	1428.30
3	Nahar Choraha to Tanawada Phanta (900mm dia) (NNJ-South)	795	420.56
4	<b>Above 1500 upto 1750 mm</b> TanawadaPeau to STP up to Box Culvert (1600mm dia) (NNJ-South)	3530	2936.96
5	<b>Capital Cost (1 to 4)</b>		4999.82
6	<b>Centage @ 4%</b>		199.99
<b>Total Project Cost (5 to 6)</b>			5199.81

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F. No. J-24021/3/2024-NRCD-II  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
National River Conservation Directorate

Pt. Deendayal Antyodaya Bhawan,  
C.G.O. Complex, Lodhi Road,  
New Delhi-3

Dated: 04<sup>th</sup> March, 2024

To,

The Additional Chief Secretary,  
Department of Water Resource,  
Govt. of Rajasthan,  
Bhawani Singh Road, C Scheme,  
Ashok Nagar, Jaipur, Rajasthan 302005

**Sub: Administrative Approval & Expenditure Sanction for the project "Design of Complete Sewerage System and Proposal of Development of New STP for Jhalamand Area, Jodhpur for pollution abatement of river Jojari at Jodhpur, Rajasthan" under National River Conservation Plan - reg.**

Sir,

I am directed to convey sanction of the President to grant of Administrative Approval & Expenditure Sanction (AA&ES) for the project "Design of Complete Sewerage System and Proposal of Development of New STP for Jhalamand Area for pollution abatement of river Jojari at Jodhpur, Rajasthan" under the National River Conservation Plan (NRCP), at a cost of Rs.53.63 crore (Rupees Fifty three Crore and Sixty three Lakhs only). The details of component wise cost estimates are at **Annexure**.

2. The Administrative Approval & Expenditure Sanction is accorded subject to the following conditions: -

- (i) The project cost shall be shared on 60:40 between Govt of India and the State Govt. of Rajasthan. The share of Government of India shall be Rs.32.18 Crore and that of State Govt of Rajasthanas Rs.21.45 crore.
- (ii) Any cost escalation over and above the sanctioned cost, for whatsoever reasons, shall be the responsibility of the State Govt of Rajasthan/Local body.
- (iii) The period of completion of the project is 3 years from the date of issue of this AA&ES. Implementation of the project shall be monitored by the Govt. of Rajasthan to ensure completion of the project within the stipulated time.
- (iv) Proper operation & maintenance (O&M) of the assets created under the project shall be the responsibility of the Govt. of Rajasthan/local body. The cost of O&M shall be borne by the State Govt/local body.

(v) The proposed activities under the project shall conform to the environmental legislation, relevant codes for earthquake design and NDMA guidelines, guidelines of Bureau of Energy Efficiency and other related guidelines for energy efficiency building, etc.

(vi) No overlapping of the activities with the other project.

(vii) The State Govt shall ensure that funds releases made by Govt of India for the project are immediately transferred to the implementing agency. Also, the State Govt shall expeditiously release its corresponding share to avoid delays in project implementation.

(viii) It shall be the responsibility of the State Govt/local body to ensure that the assets are exclusively used for the purpose for which the grant is sanctioned and to maintain the assets and their records properly. All the assets acquired/created out of the grants shall not be disposed or utilized for any other purpose without approval of this Directorate.

(ix) The sanctioned amount shall be spent exclusively thereon as per the guidelines of the scheme and within the stipulated time. The liability of NRCD will not exceed the amount sanctioned for the project. Any unspent amount(s) should be surrendered to the Directorate. For carrying forward any unutilized amounts beyond the specified time limit, prior approval of this Directorate should be obtained.

**2.1** The Administrative Approval & Expenditure Sanction is further subject to the following conditions:-

(i) The relevant provisions of the General Financial Rules (GFR), 2017 shall be complied with. Department of Expenditure in the Ministry of Finance, vide OM dated 23<sup>rd</sup> March, 2021, has issued guidelines for adopting a new procedure of Single Nodal Agency (SNA) system for release of funds under Centrally Sponsored schemes (CSS). National River Conservation Plan being one of the CSS, release of funds shall be made as per the new system only.

(ii) To release funds for the project, the State Govt needs to complete all preparatory activities as per the provisions of the said system which necessitates designating a Single Nodal Agency for the scheme in the State, opening of Single Nodal Account for the scheme in a scheduled commercial bank, closing the bank accounts of Implementing Agencies down the ladder or converting them into zero balance subsidiary accounts etc.

(iii) The release of funds shall be made based on the budget provisioned towards the Central share and State share of the project in a financial year by the State Govt. and as per the funding mechanism of the SNA system.

(iv) The interest earned on the Central share shall be deposited in the consolidated funds of India.

(v) The State Govt shall transfer the Central share received in RBI account to SNA account within 21 days of its receipt and also release the corresponding State share within 40 days of release of central share.

(vi) To avoid excess release, the release would be 'On Account Payment' subject to post adjustable against other / subsequent release.

(vii) The funds for project implementation shall be released by Gol in installments, which shall be considered after scrutiny of the Utilization Certificate in FORM 12-C of GFR 2017, duly signed by the authorized signatory along with the physical progress achieved component-wise, and ensuring that the matching share of the State Government has been released.

(viii) The Utilization Certificate (UCs) in the prescribed format shall be signed and stamped by the Head of the Organization, Head of the Accounts Department and field's based functionary at Executive Engineer level/ Principal Investigator, as applicable. The name and designation of the officers signing the UCs shall be clearly mentioned in full and capital letters.

(ix) The Government of India reserves the right to withdraw the sanction at any stage if it is convinced that the amount released has not been properly utilized or appropriate progress is not being made.

### **3. Audit**

(a) The Comptroller & Auditor General of India at his discretion shall have the right of access to the books and accounts of the Implementing Agency receiving the funds from the Government of India for the purpose of Audit.

(b) The books of accounts of the grantee, relating to this grant, shall be open to Audit by the Internal Audit Wing of this Ministry.

### **4. Project Management & Monitoring**

The State Government will critically monitor and review progress of the project in order to ensure that there is no time and cost overrun and it is commissioned on time. Review of the Schemes must be carried out from time to time so as to assess the expenditure trend and time schedule of the schemes and appropriate action against those responsible for delay shall be taken.

5. Any staff that may be employed for preparation, execution or operation of the project by the implementing agency are not to be treated as employees of the Government of India. They shall be governed solely by the rules of the grantee with respect to all matters including terms and tenure of service. The deployment of such staff at the time of completion or termination of the project will not be the concern or responsibility of the Government of India.

6. In case of violation of any of these conditions of the grant or in case of closure or dissolution of the grantee organization, the Government shall take possession of all the assets of the organization acquired out of the Government grants and use them in any manner deemed appropriate or to recover from the organization the value of such assets at its discretion.

7. Monthly Physical & Financial Progress Reports, in the prescribed format, signed by at least two designated officers of the Implementing Agency, one of whom will be Chief Engineer / Head of the Department shall be regularly submitted to NRCD.

8. The expenditure towards the project is debitable to Major Head '3601.06.101.04.04.35' - Grant-in Aid (Other Schemes Capital Assets) - National River Conservation Plan (NRCP) under Demand No.62- Ministry of Jal Shakti Department of Water Resources, River Development and Ganga Rejuvenation.



9. This issues under the powers delegated to the Department of Water Resources, River Development and Ganga Rejuvenation in the Ministry of Jal Shakti, and with the approval of the Secretary in the Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation as well as with the concurrence of IFD vide their diary number: 1037/IFD/2023-24 dated 28/02/2024.



(Yogesh Kumar)

Under Secretary to the Government of India

Tel, 24361057

Email:yogesh.kr@nic.in

Copy to:-

1. The Pay & Accounts Officer, D/o WR, RD & GR, Ministry of Jal Shakti, Sewa Bhawan, R K Puram, New Delhi - 66
2. DDO (NRCD)
3. The Chief Secretary, Government of Rajasthan, Ashok Nagar, Jaipur, Rajasthan 302007;
4. Jodhpur Development Authority, Opposite Railway Hospital Railway Hospital Road, Ratanada, Jodhpur, Rajasthan 342001.
5. Commissioner, Jodhpur Nagar Nigam, Polytechnic College Campus Residency Road.
6. Chief Engineer, Indra Gandhi Nahar Bhawan, Bhawani Singh Road, Jaipur 302005.
7. Joint Director of Audit-II, Commercial, Works, AGCR Building, IPEstate, New Delhi
8. Sanction Folder/Guard File/Computer Cell.

Annexure

Component-wise break up of cost estimates for the Project " Design of Complete Sewerage System and Proposal of Development of New STP for Jhalamand Area, Jodhpur for pollution abatement of river Jojari at Jodhpur, Rajasthan" under NRCP.

S. No.	Name of Works	Cost (Rs. in lakhs)
1	Sewerage network, 200 to 300 mm dia. HDPE DWC pipe and 350 to 700 mm dia. RCC pipe, 26.223 kms. for Phase-I	2822.33
2	Sewerage network, 200 to 300 mm dia. HDPE DWC pipe and 350 mm dia. RCC pipe, 28.127 kms. for Phase-II	
3	Interception and diversion of University nala	80.00
4	Intermediate Pumping Station (IPS)	425.00
5	Main Pumping Station	
6	Rising mains from IPS & MPS	
7	Sewage treatment Plant (10 mld capacity) SBR Type	1750.00
8	<b>Sub Total ( Add row 1 to 7)</b>	<b>5077.33</b>
9	<b>Centage @ 4 % of capital cost</b>	<b>203.09</b>
10	Provisional Sum for Utility shifting and other unforeseen items	52.90
11	<b>Power connections</b>	<b>30.00</b>
	<b>Grand Total ( Add row 8 to 11)</b>	<b>5363.32</b>

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**F. No. J-24021/2/2024-NRCD-II**  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
National River Conservation Directorate

Pt. Deendayal Antyodaya Bhawan,  
C.G.O. Complex, Lodhi Road,  
New Delhi-3

Dated: 08<sup>th</sup> March, 2024

To,

The Additional Chief Secretary,  
Department of Water Resource,  
Govt. of Rajasthan,  
Bhawani Singh Road, C Scheme,  
Ashok Nagar, Jaipur, Rajasthan 302005

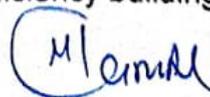
**Sub: Administrative Approval & Expenditure Sanction for the project 'Establishing and Commissioning of 30 MLD Sewage Treatment Plant (STP) at Nandari for pollution abatement of river Jojari at Jodhpur, Rajasthan' under National River Conservation Plan - reg.**

Sir,

I am directed to convey sanction of the President to grant of Administrative Approval & Expenditure Sanction (AA&ES) for the project '**Establishing and Commissioning of 30 MLD Sewage Treatment Plant (STP) at Nandari for pollution abatement of river Jojari at Jodhpur, Rajasthan**' under the National River Conservation Plan (NRCP), at a cost of Rs.53.86 crore (Rupees Fifty three Crore and eighty six lakhs only). The details of component wise cost estimates are at **Annexure**.

2. The Administrative Approval & Expenditure Sanction is accorded subject to the following conditions: -

- (i) The project cost shall be shared on 60:40 between Govt of India and the State Govt. of Rajasthan. The share of Government of India shall be Rs.32.32 Crore and that of State Govt of Rajasthan as Rs.21.54 crore.
- (ii) Any cost escalation over and above the sanctioned cost, for whatsoever reasons, shall be the responsibility of the State Govt of Rajasthan/Local body.
- (iii) The period of completion of the project is 3 years from the date of issue of this AA&ES. Implementation of the project shall be monitored by the Govt. of Rajasthan to ensure completion of the project within the stipulated time.
- (iv) Proper operation & maintenance (O&M) of the assets created under the project shall be the responsibility of the Govt. of Rajasthan/local body. The cost of O&M shall be borne by the State Govt/local body.
- (v) The proposed activities under the project shall conform to the environmental legislation, relevant codes for earthquake design and NDMA guidelines, guidelines of Bureau of Energy Efficiency and other related guidelines for energy efficiency building, etc.

(M) 

- (vi) No overlapping of the activities with the other project.
- (vii) The State Govt shall ensure that funds releases made by Govt of India for the project are immediately transferred to the implementing agency. Also, the State Govt shall expeditiously release its corresponding share to avoid delays in project implementation.
- (viii) It shall be the responsibility of the State Govt/local body to ensure that the assets are exclusively used for the purpose for which the grant is sanctioned and to maintain the assets and their records properly. All the assets acquired/created out of the grants shall not be disposed or utilized for any other purpose without approval of this Directorate.
- (ix) The sanctioned amount shall be spent exclusively thereon as per the guidelines of the scheme and within the stipulated time. The liability of NRCD will not exceed the amount sanctioned for the project. Any unspent amount(s) should be surrendered to the Directorate. For carrying forward any unutilized amounts beyond the specified time limit, prior approval of this Directorate should be obtained.

**2.1** The Administrative Approval & Expenditure Sanction is further subject to the following conditions:-

- (i) The relevant provisions of the General Financial Rules (GFR), 2017 shall be complied with. Department of Expenditure in the Ministry of Finance, vide OM dated 23<sup>rd</sup> March, 2021, has issued guidelines for adopting a new procedure of Single Nodal Agency (SNA) system for release of funds under Centrally Sponsored schemes (CSS). National River Conservation Plan being one of the CSS, release of funds shall be made as per the new system only.
- (ii) To release funds for the project, the State Govt needs to complete all preparatory activities as per the provisions of the said system which necessitates designating a Single Nodal Agency for the scheme in the State, opening of Single Nodal Account for the scheme in a scheduled commercial bank, closing the bank accounts of Implementing Agencies down the ladder or converting them into zero balance subsidiary accounts etc.
- (iii) The release of funds shall be made based on the budget provisioned towards the Central share and State share of the project in a financial year by the State Govt. and as per the funding mechanism of the SNA system.
- (iv) The interest earned on the Central share shall be deposited in the consolidated funds of India.
- (v) The State Govt shall transfer the Central share received in RBI account to SNA account within 21 days of its receipt and also release the corresponding State share within 40 days of release of central share.
- (vi) To avoid excess release, the release would be 'On Account Payment' subject to post adjustable against other / subsequent release.
- (vii) The funds for project implementation shall be released by Gol in installments, which shall be considered after scrutiny of the Utilization Certificate in FORM 12-C of GFR 2017, duly signed by the authorized signatory along with the physical progress achieved component-wise, and ensuring that the matching share of the State Government has been released.

(viii) The Utilization Certificate (UCs) in the prescribed format shall be signed and stamped by the Head of the Organization, Head of the Accounts Department and field's based functionary at Executive Engineer level/ Principal Investigator, as applicable. The name and designation of the officers signing the UCs shall be clearly mentioned in full and capital letters.

(ix) The Government of India reserves the right to withdraw the sanction at any stage if it is convinced that the amount released has not been properly utilized or appropriate progress is not being made.

### **3. Audit**

(a) The Comptroller & Auditor General of India at his discretion shall have the right of access to the books and accounts of the Implementing Agency receiving the funds from the Government of India for the purpose of Audit.

(b) The books of accounts of the grantee, relating to this grant, shall be open to Audit by the Internal Audit Wing of this Ministry.

### **4. Project Management & Monitoring**

The State Government will critically monitor and review progress of the project in order to ensure that there is no time and cost overrun and it is commissioned on time. Review of the Schemes must be carried out from time to time so as to assess the expenditure trend and time schedule of the schemes and appropriate action against those responsible for delay shall be taken.

5. Any staff that may be employed for preparation, execution or operation of the project by the implementing agency are not to be treated as employees of the Government of India. They shall be governed solely by the rules of the grantee with respect to all matters including terms and tenure of service. The deployment of such staff at the time of completion or termination of the project will not be the concern or responsibility of the Government of India.

6. In case of violation of any of these conditions of the grant or in case of closure or dissolution of the grantee organization, the Government shall take possession of all the assets of the organization acquired out of the Government grants and use them in any manner deemed appropriate or to recover from the organization the value of such assets at its discretion.

7. Monthly Physical & Financial Progress Reports, in the prescribed format, signed by at least two designated officers of the Implementing Agency, one of whom will be Chief Engineer / Head of the Department shall be regularly submitted to NRCD.

8. The expenditure towards the project is debit to Major Head '3601.06.101.04.04.35' - Grant-in Aid (Other Schemes Capital Assets) - National River Conservation Plan (NRCP) under Demand No.62- Ministry of Jal Shakti Department of Water Resources, River Development and Ganga Rejuvenation.



9. This issues under the powers delegated to the Department of Water Resources, River Development and Ganga Rejuvenation in the Ministry of Jal Shakti, and with the approval of the Secretary in the Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation as well as with the concurrence of IFD vide their diary number: 1062/IFD/2023-24 dated 08/03/2024.



(Yogesh Kumar)

Under Secretary to the Government of India

Tel, 24361057

Email:yogesh.kr@nic.in

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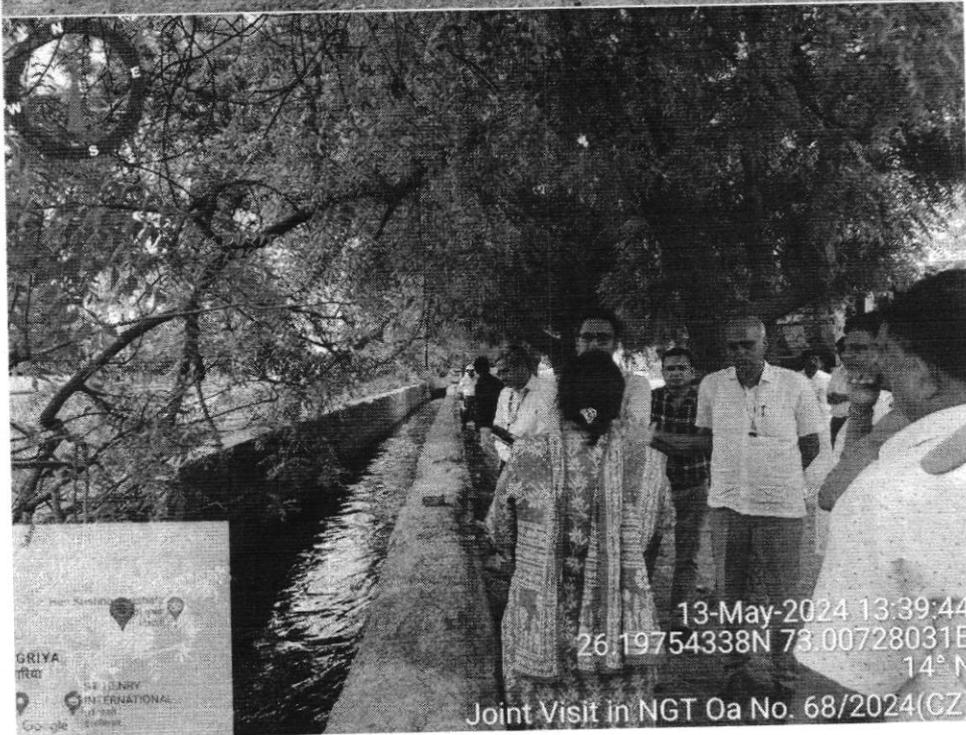
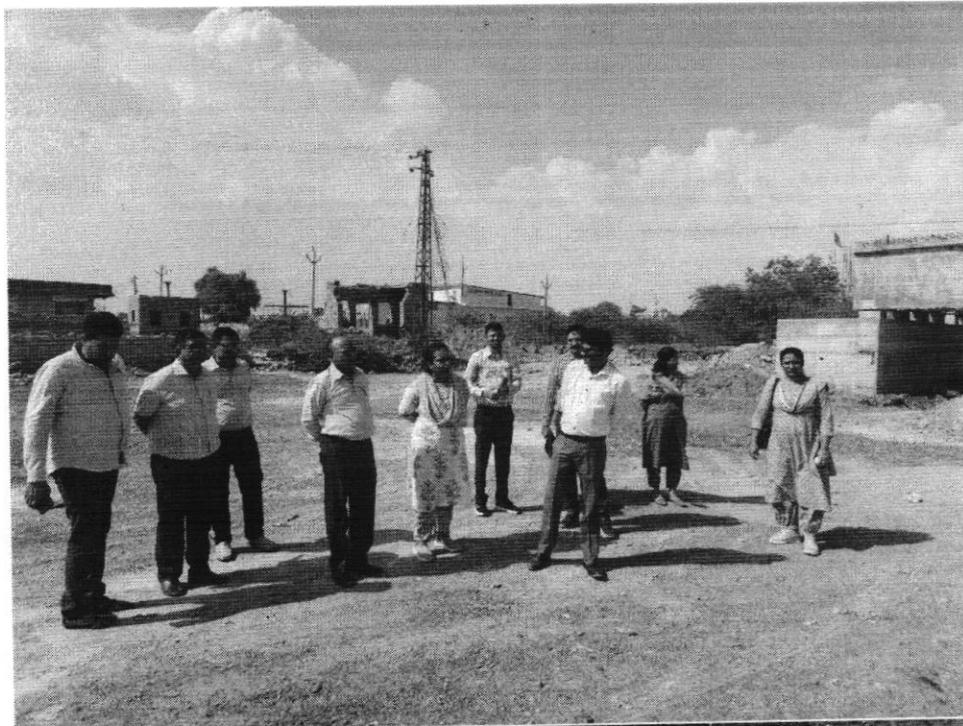
1. The Pay & Accounts Officer, D/o WR, RD & GR, Ministry of Jal Shakti, Sewa Bhawan, R K Puram, New Delhi - 66
2. DDO (NRCD)
3. The Chief Secretary, Government of Rajasthan, Ashok Nagar, Jaipur, Rajasthan 302007;
4. Jodhpur Development Authority, Opposite Railway Hospital Railway Hospital Road, Ratanada, Jodhpur, Rajasthan 342001.
5. Commissioner, Jodhpur Nagar Nigam, Polytechnic College Campus Residency Road.
6. Chief Engineer, Indra Gandhi Nahar Bhawan, Bhawani Singh Road, Jaipur 302005.
7. Joint Director of Audit-II, Commercial, Works, AGCR Building, IPEstate, New Delhi
8. Sanction Folder/Guard File/Computer Cell.

Annexure

Component-wise break up of cost estimates for the Project "Establishing and Commissioning of 30 MLD Sewage Treatment Plant (STP) at Nandari for pollution abatement of river Jodari at Jodhpur, Rajasthan" under NRCP.

S. No.	Name of Works	Cost (Rs in lakh)
1	Inlet RCC Pipe Line including Bypass line (1600mm RCC NP-04, L=450M)	112.50
2	Receiving Chamber and Coarse Screen	62.00
3	Raw sewage pumping station (67.5 MLD)	470.00
4	Inlet chamber of fine screen	4284.75
5	Fine screen chamber	
6	Grids separator unit and its inlet channel	
7	Flow measurement system – parshall flume at inlet and outlet	
8	Sequential batch reactor (SBR) unit + biological sludge sump+ Biological sludge pump house	
9	Disinfection unit + chlorination / tonner building	
10	RCC pipe to outlet of treated water upto river (1600 mm RCC NP-4, L-800 M)	
11	Blower room	
12	Sludge thickner + thickened sludge sump + thickened sludge sump pump house + thickener supernatants sump	
13	Sludge dewatering unit (BFP building) + poly dosing tank + fecl3 dosing tank+ service water tank+ centrate sump+ centrate pump house	
14	Administrative building, laboratory etc.	
15	Other building (PMCC, rest room, control room, security room, +DG set, metering room, transformer yard, open store yard. Parking, workshop cum store room and workshop items etc.	
15.1	Transformer yard and DG set platform	
15.2	HT Panel room and metering room	
15.3	Security room	
15.4	Workshop cum store room	
15.5	Open store yard, Rest room	
15.6	Covered vehicle Parking	
15.7	LT (PMCC/ MCC) Room, Control room, rest room	
16	SCADA, PLC & automation, OCEMS and PTZ camera etc.	
17	Internal road and drainage works, pathway, approach road from both sides	
18	Horticulture	
19	Site boundry wall including gates	
20	Lighting for plant and building etc.	
21	Lab equipments	
22	ESR, Treated Water Reservoir and Pumping Station for Treated Water Distribution System	150.00
23	Dedicated 11 KV power Line and JVVNL Charges for Power connection and metering system	100.00
24	<b>Sub Total (Addition of Row 1 to Row 23)</b>	<b>5179.25</b>
25	<b>Centage @ 4 %</b>	<b>207.17</b>
	<b>Total Project Cost (Row 24 + Row 25)</b>	<b>5386.42</b>

Photographs taken during the inspection of Joint Committee in matter of Hon'ble NGT Case related to Original Application No. 68/2024(CZ)



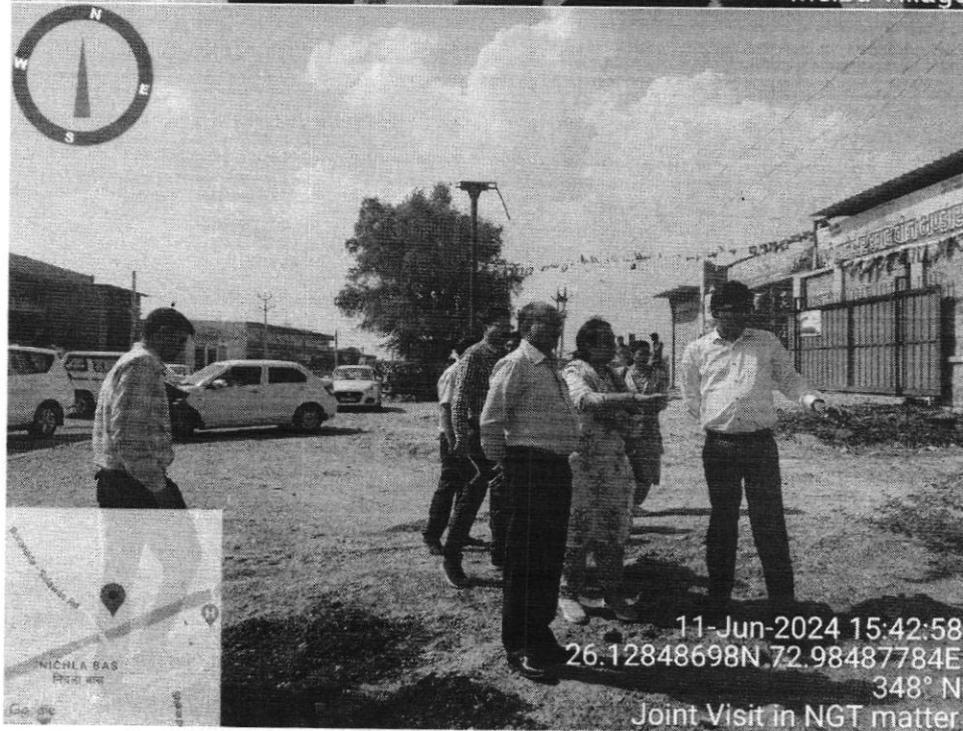
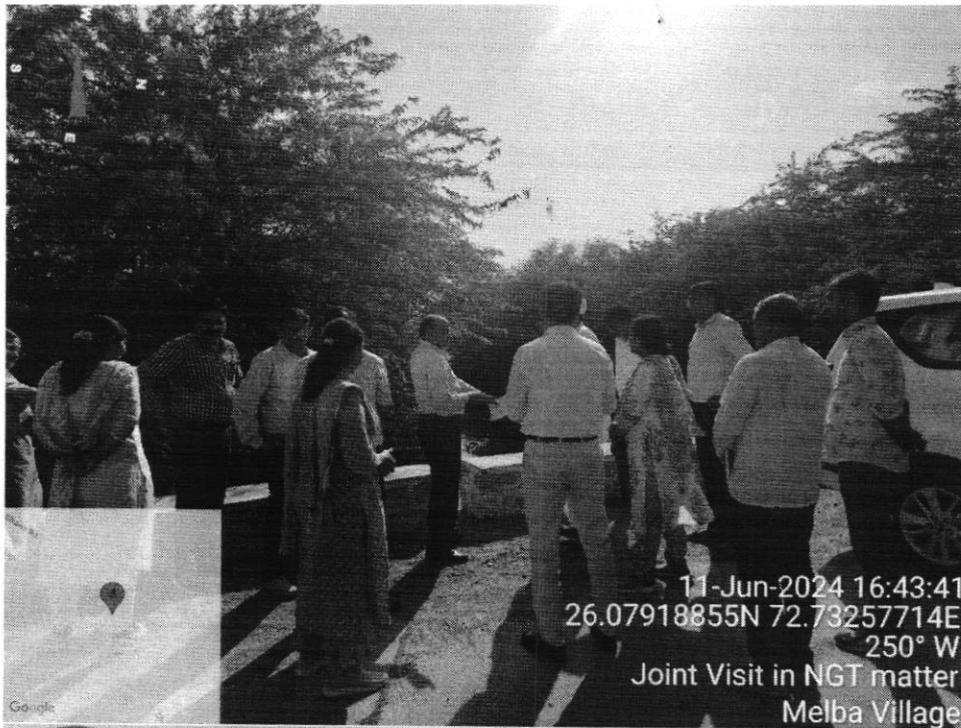
Photographs taken during the inspection of Joint Committee in matter of Hon'ble NGT Case related to Original Application No. 68/2024(CZ)



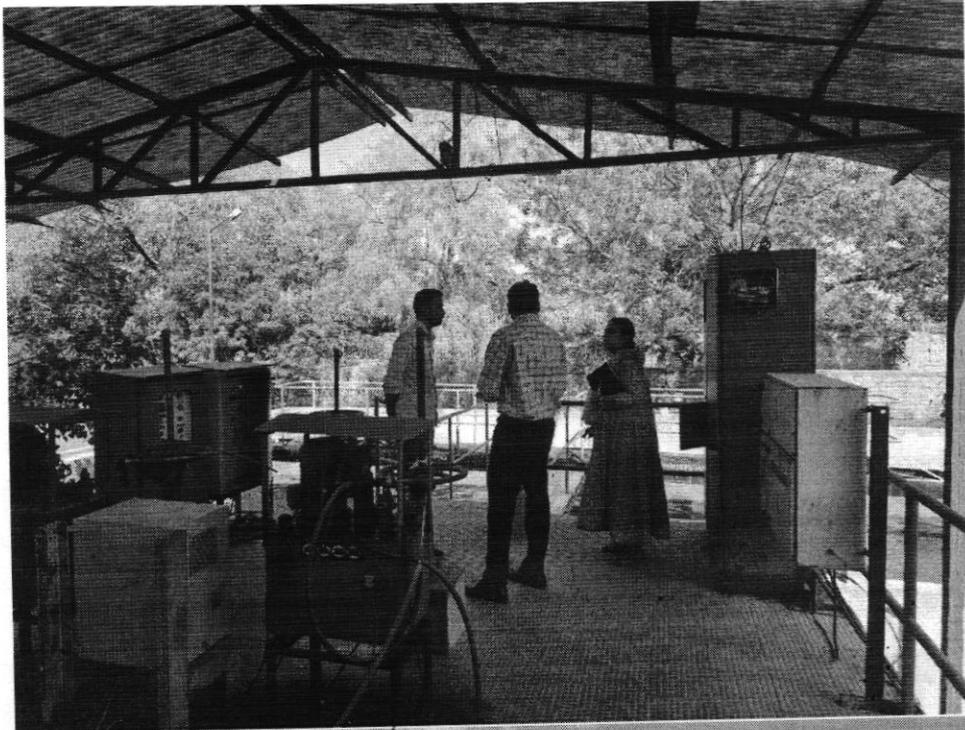
Photographs taken during the inspection of Joint Committee in matter of Hon'ble NGT Case related to Original Application No. 68/2024(CZ)



Photographs taken during the inspection of Joint Committee in matter of Hon'ble NGT Case related to Original Application No. 68/2024(CZ)



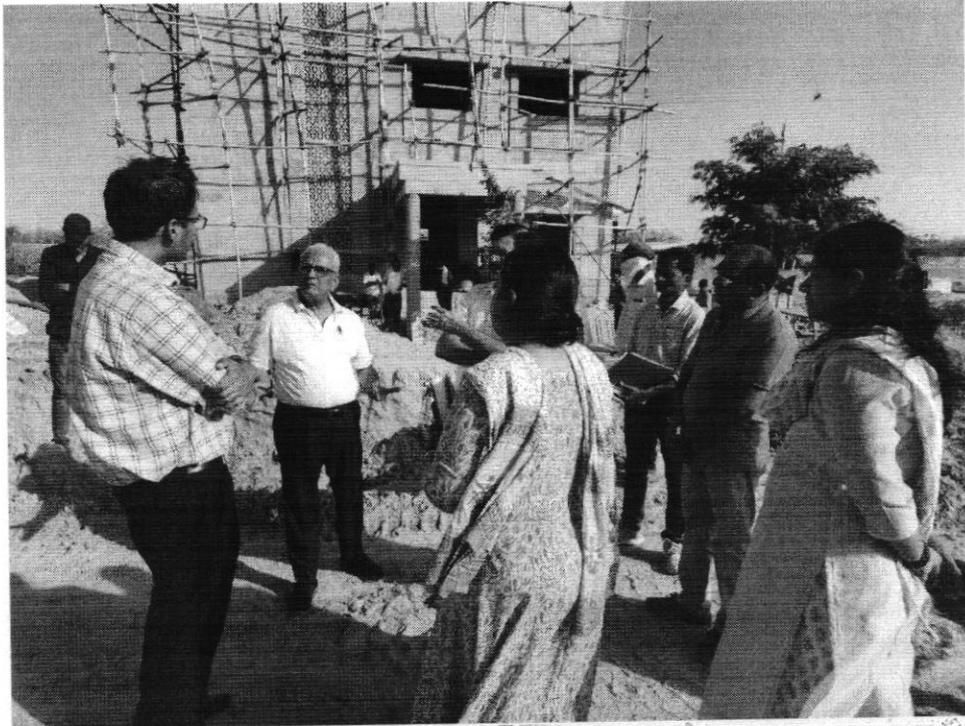
Photographs taken during the inspection of Joint Committee in matter of Hon'ble NGT Case related to Original Application No. 68/2024(CZ)



Photographs taken during the inspection of Joint Committee in matter of Hon'ble NGT Case related to Original Application No. 68/2024(CZ)



Photographs taken during the inspection of Joint Committee in matter of Hon'ble NGT Case related to Original Application No. 68/2024(CZ)



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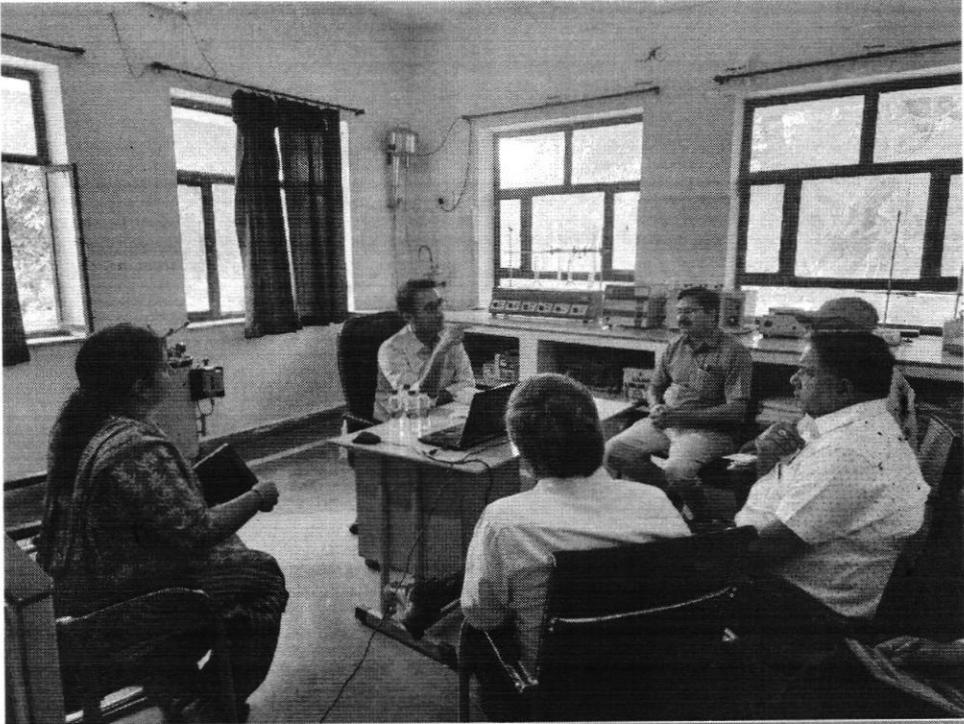
Photographs taken during the inspection of Joint Committee in matter of Hon'ble NGT Case related to Original Application No. 68/2024(CZ)



Photographs taken during the inspection of Joint Committee in matter of Hon'ble NGT Case related to Original Application No. 68/2024(CZ)



Photographs taken during the inspection of Joint Committee in matter of Hon'ble NGT Case related to Original Application No. 68/2024(CZ)





# Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004  
Phone : 0141- 2716804, 2716800 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)  
Helpline No. : 0141-2716877

F.5(Gen-110)RPCB/Textile/

Date:

## Order

The Regional officer, Jodhpur vide letter dated 13.05.2024, requested for night surveillance & additional staff for the seven days. Considering the request of Regional Officer, Jodhpur, the following officers are deputed in Regional Office, RSPCB, Jodhpur from dated 16.05.2024 to 21.05.2024 :-

1. Sh.Bhavesh Rankawat , JEE, R.O. RSPCB, Nagaur.
2. Sh. Arun Prajapat , JSO, R.O. RSPCB, Rajsamand.
3. Sh.Rishabh Charan, JSO, R.O. RSPCB, Kishangarh.
4. Sh. Pradeep Kumar, JSO, R.O. RSPCB, Jaisalmer.

The deputed officers shall report to Regional Officer, RSPCB, Jodhpur on dated 16.05.2024, 9.30 A.M. & shall work under the instruction of Regional Officer, Jodhpur. Regional Officer Jodhpur may carry out 24 hour surveillance.

(Vijai N.)

Member secretary

F.5(Gen-110)RPCB/Textile/156-167

Date: 15/05/2024

Copy to following for information and necessary action:-

1. PS to Chairperson , RSPCB, Jaipur.
2. Sr. PA to Member Secretary, RSPCB, Jaipur
3. R.O. RSPCB, Jodhpur.
4. R.O. Nagaur/Rajsamand/Kishangarh/Jaisalmer for compliance of directions.
5. Sh.Bhavesh Rankawat (R.O. RSPCB, Nagaur) for compliance of directions.
6. Sh.Arun Prajapat, JSO (R.O. RSPCB, Rajsamand) for compliance of directions.
7. Sh. Rishabh Charan, JSO (R.O. RSPCB, Kishangarh) for compliance of directions.
8. Sh.Pradeep Kumar, JSO ( R.O. RSPCB, Jaisalmer) for compliance of directions.
9. Master file, RSPCB, Jaipur

Member secretary

RajKaj Ref  
7179447



## Signature valid

Digitally signed by N. Vijai  
Designation: Member Secretary  
Date: 2024.05.14 16:16:54 IST  
Reason: Approved

ग्रीक फर्द :-

आज दिनांक 14-5-2024 को माननीय जिला क्लनर  
 महोदय उश उदत निर्देशों की पलना में जोजरी नदी में  
 अर्बेथ टेक्सटाईल इकाइयों उश उवाहित अपशिष्ट डिंपित /  
 अनउपकारित पानी ले ले रहे उदुषण की जांच देर  
 उणमुक्त (जोन 3) जेडीए, उपखण्ड उाधिकारी लूनी, तहसीलदार  
 लूनी, तहसीलदार (जोन 3) जेडीए, वरिष्ठ वैज्ञानिक उाधिकारी  
 राजस्थान राज्य उदुषण नियंत्रण मंडल, कनिष्ठ उाप्रियन्ता राजस्थान  
 उदुषण बोर्ड मय राजस्थ एम ग्रीके पर पुद्वे। ग्रीके पर राजस्थ  
 ग्राम तनावडा के विभिन्न स्थानों का ग्रीक निरीक्षण किया गया  
 जिसमें वक्त ग्रीक निरीक्षण किरी प्रकार की अर्बेथ टेक्सटाईल  
 इकाइया नहीं पायी गयी। राजस्थ ग्राम खालावाड में विभिन्न  
 स्थानों का ग्रीक निरीक्षण किया गया जिसकी सूची निम्नमुदर है :-

- |                          |       |   |
|--------------------------|-------|---|
| 1. जोजाशम 5/0 खनाशम      | 232   | ग्रीके पर वक्त ग्रीक निरीक्षण वक्त<br>पायी गयी, ग्रीके पर वाशिंग टैंक<br>अडाव पाये गये।   |
| 2. अमराशम 5/0 दुगाशम     | 219   | ग्रीके पर वक्त ग्रीक निरीक्षण वक्त<br>पायी गयी, ग्रीके पर वाशिंग टैंक /<br>अडाव पाये गये।   |
| 3. कथनवासिहं 5/0 कानविहं | 224/1 | ग्रीके पर वक्त ग्रीक निरीक्षण वक्त<br>पायी गयी, ग्रीके पर वाशिंग टैंक /<br>अडाव पाये गये।   |
| 4. शकरबाल 5/0 किशनाशम    | 220   | ग्रीके पर वक्त ग्रीक निरीक्षण इकाई<br>वक्त पायी गयी जिसमें अडाव पर<br>कपडे कुद्वे हुए पाये गये एवं पानी<br>की होलीया में पानी उंगीन पानी से<br>अरी डुबी पानी गयी जिसकी लक्ष्युकी<br>वीडीयोयाकी कश्वाई गई। |
| 5. कानाशम 5/0 खवरबाल     | 110   | ग्रीके पर वक्त ग्रीक निरीक्षण केंडी<br>जाते पानी (1079/920) के ताला लगा डुडा पाये गये।  |
- उपरोक्तमुदर वक्त ग्रीक निरीक्षण विभिन्न स्थानों का लक्ष्युकी उश उश  
 मय पुलिन जाका की ग्रीकनी में ग्रीक निरीक्षण किया अउजाकर  
 वीडियोयाकी कश्वाई गई

*[Signature]*  
 14/5/24  
 (JDA-DL  
 Zone-3)  
 परकी जो 23

*[Signature]*  
 JDM Luni  
 14/05/2024

*[Signature]*  
 TDR JDA  
 Zone-3

*[Signature]*  
 नमो केशव  
 पं साजीवाण

*[Signature]*  
 TDR-लूनी

*[Signature]*  
 14/5/24  
 JEE  
 RSPCB

*[Signature]*  
 14/05/24  
 SSO, RSPCB  
 Jodhpur

*[Signature]*  
 RCR JDA

जई मौला

आज दिनांक 15.5.2024 को माननीय जिला कलेक्टर मनेधय द्वारा प्रयत्न निर्देशों की पालना में जोजरी नदी में अनेध टेक्सटाईल इकाईमें जारा प्रवाहित अपशिष्ट। द्वाबित अनउपचारित पानी से हो रहे प्रदूषण की जांच हेतु उपस्थित जे. 3 जेडीए, तहसीलदार जोधपुर (अ. म.), तहसीलदार जे. 1 जेडीए वरिष्ठ वैज्ञानिक अधिकारी राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, कनिष्ठ अभियन्ता राजस्थान राज्य प्रदूषण बोर्ड मय राजस्व टीम व प्राधिकरण राजस्व टीम मौके पर पहुंचे। मौके पर राजस्व जगम झालमण्ड, नान्दडा खुर्द व गुजरवास में विभिन्न स्थानों का मौला निरीक्षण किया गया, जिसकी सूची निम्नानुसार है:-

क्र.सं.	ग्राम	नाम	खसरा नं.	मौलास्थिति
1	झालमण्ड	प्रधान मारण	474-475	मौके पर ईकाई चालू पानी गयी, पानी से होट, कपड़े के धान व छरी प्रशीनी, केमिकल के लम् पाये गये।
2	नान्दडा खुर्द	जानू भाई	48	डिंरिज की आठ बड़ी पट्टिया व कपड़ों के धान पाये गये। ईकाई चालू है।
3	नान्दडा खुर्द	सलीम अली छीण छमीद अली छीण	90	डिंरिज की चार बड़ी पट्टिया व कपड़ों के धान पाये गये। ईकाई चालू है।
4	नान्दडा खुर्द	जानू भाई	30	— do —
5	नान्दडा खुर्द	हबीब खान	90	— do —
6	गुजरवास	जारुख भाई	213	— do —
7	नान्दडा खुर्द	-	48	ताला लगा हुआ पाया गया।

अपरोक्तानुसार मौला निरीक्षण विभिन्न स्थानों का संयुक्त टीम द्वारा मय पुलिस जाहला की मौजूदगी में मौला निरीक्षण किया जाकर निडियो गाली करवायी गयी।

*(Signature)*  
प. डी. गिरीवाह

*(Signature)*  
प. 3 अर्चना 23

*(Signature)*  
15/5/24 पंजरी 23

*(Signature)*  
15/5/24 TDR Zone-3A  
क. डी. मूक. आ. 2 TDR Jodhpur

*(Signature)*  
A FE/RPS  
Jodhpur  
S. P. 50  
RSPCB  
15/5/24  
JLR J.D. A प. 415.

*(Signature)*  
प. गुजरवास (PL-JDL Zone 314)

## पई मौका

आज दिनांक 19.5.2024 को माननीय जिला कलक्टर महोदय द्वारा उक्त निर्देशों की पालना में जोखरी नदी में अवैध टेम्सगर्ड्स इकाइयों द्वारा प्रवाहित अपशिष्ट / शक्ति अनबन्यारित पानी से ही रहे प्रदूषण की जांच हेतु उपायुक्त जोन-3 जेडीए, प्राधिकरण परवारी जोन-3, कनिष्ठ अभियंता राजस्थान राज्य प्रदूषण बोर्ड भय पुलिस जाहता मौठे पर पहुँचे। मौठे पर राजस्व ग्राह तनावड़ा व-भाष्ट कला में विभिन्न स्थानों का मौका निरीक्षण किया गया, जिसकी सूची निम्नानुसार है:-

क्र.सं.	ग्राम	नाम	असरा नं.	मौकास्थिति
1	तनावड़ा	रामलाल शर्मा	62 मय बस नम्बर	मौठे पर चिंटिरी की ईकाई चालू पानी जमी, शक्ति पानी रीको गले में छोड़ा जा रहा था।
2	तनावड़ा	असूब आई	67 मय बस नम्बर	मौठे पर चिंटिरी ईकाई चालू पानी जमी, शक्ति पानी रीको गले में छोड़ा जा रहा था।
3	भाष्ट कला	लक्ष्मण सिंह	149/2	मौठे पर ईकाई बन्द पानी जमी।

अन्य स्थलों पर मौका निरीक्षण किया गया, जहाँ ईकाई बन्द पानी जमी। उपरोक्तानुसार मौका निरीक्षण विभिन्न स्थानों का संयुक्त टीम द्वारा भय पुलिस जाहता की मौजूदगी में मौका निरीक्षण किया जाकर विडियोशुद्धी करवायी गयी।

(हस्ताक्षर)  
प. (3)

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AJEE RPB

## —:: मौका फर्द ::—

आज दिनांक 20.05.2024 को श्रीमान् सचिव महोदया के आदेश क्रमांक RajKaj Ref 7274833 दिनांक 19.05.2024 की पालना में ग्राम सालावास के खसरा संख्या 232, 219, 220, 224/1 व 233/1 मौका निरीक्षण तहसीलदार(जोन-3), प्रवर्तन अधिकारी(उत्तर), पुलिस निरीक्षक(दक्षिण), प्रवर्तन निरीक्षक(पश्चिम), भू-अभिलेख निरीक्षक(जोन-3), पटवारी(जोन-3), राजस्व पटवारी सालावास मय अतिक्रमण निरोधक दस्ता एवं पुलिस थाना विवेक विहार जाब्ले के साथ किया गया। तदनुसार ग्राम सालावास के खसरा संख्या 233 मय बट्टा नम्बर में अवैध रूप से निर्मित धुलाई/रंगाई/छपाई कार्य हेतु निर्मित हौदियों को अतिक्रमण निरोधक दस्ते द्वारा तीन जेसीबी की सहायता से ध्वस्त कर हटाया गया। मौके पर उपस्थित सोनाराम पुत्र पेमाराम, विरेन्द्र पटेल पुत्र सोनाराम, पदमाराम, विक्रम पटेल निवासी सालावास द्वारा प्राधिकृत अधिकारी, तहसीलदार(जोन-3) के समक्ष लिखित में प्रार्थना पत्र पेश किया गया कि उक्त अवैध निर्माण एवं हौदियां खातेदार द्वारा स्वयं अपने स्तर पर तीन दिवस के भीतर हटा लिया जायेगा। उक्त निर्माण तीन दिवस में नहीं हटाने पर प्राधिकरण द्वारा कार्यवाही की जाती है तो अप्रार्थी सहमत हैं। मौके पर प्राधिकृत अधिकारी, तहसीलदार(जोन-3) द्वारा अप्रार्थीगण को हिदायत दी गयी कि तीन दिवस के भीतर उक्त अवैध निर्माण कार्य व हौदियां स्वयं हटा लें अन्यथा प्राधिकरण द्वारा बाद अवधि उक्त अवैध निर्माण कार्य व हौदियां हटाने की कार्यवाही अमल में लायी जायेगी। उक्त सम्पूर्ण कार्यवाही के दौरान श्री अश्विनी व्यास द्वारा मौके की फोटोग्राफी व विडियोग्राफी की गयी।

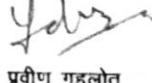
मौका रिपोर्ट वास्ते अवलोकनार्थ एवं अनुमोदनार्थ पेश है।

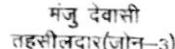
  
सुरेन्द्र सिंह  
पटवारी (जोन-3)

  
धर्मन्द्रसिंह  
भू-अभिलेख(जोन-3)

  
अनिल शर्मा  
प्रवर्तन निरीक्षक(पश्चिम)

  
जोगेन्द्र सिंह चौधरी  
पुलिस निरीक्षक(दक्षिण)

  
प्रवीण गहलोत  
प्रवर्तन अधिकारी(उत्तर)

  
मंजु देवासी  
तहसीलदार(जोन-3)

श्रीमान् उपायुक्त(जोन-3)